

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 811/94.

Dt. of Decision : 28.7.94.

Mr. A. Nageswara Rao

.. Applicant.

Substitution
Ministry of Home Affairs
Govt. of India, Taramandal Complex
7 th@ Floor, Saifabad,
Hyderabad - 500 004.

.. Respondent.

Counsel for the Applicant : Mr. P. Papa Rao

Counsel for the Respondent : Mr. N. V. Radhava Reddy,

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

[AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN]

Heard Shri P. Papa Rao, learned counsel for the applicant and also N.V. Raghava Reddy, learned standing counsel for the Respondents.

2. The order No. 2/TRI/HYD/94-679 dated 6-5-94 of the sole Respondent ~~which~~ has to the applicant complete 4 years of service at Adilabad is challenged in this OA. One of the contentions raised by the applicant is that he had already worked in Tezpur which is identified as a difficult station and hence he cannot be asked to work for full 4 years in Adilabad which is also identified as a difficult station. In support of the plea that Adilabad is also identified as a difficult station, the applicant relied upon Annexure 2 (Memo. No.3(20)/87-SI(A) dated 23-4-87 of Directorate General of All India Radio.) The learned standing counsel for the Respondents referred to Memo. No. 24 (Terms(C)/92(2)/1166 dt. 28-6-93 which is applicable to the services of the applicant. It does not include Adilabad in regard to stations which are identified as difficult stations. Thus it may not be stated that Adilabad is a hardship station for the services of the applicant.

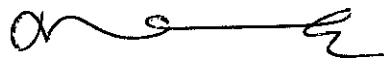
3. It is also stated for the applicant that the Respondents have stated that the applicant should not work for 4 years in Adilabad and his transfer from Adilabad will be considered after

testing his satisfactory performance.

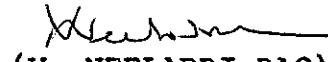
4. It is also stated for the Respondents that the right of appeal is available by preferring it to the Director, Intelligence Bureau, New Delhi.

5. In these circumstances, the only direction that can be given is that the applicant if so advised can prefer an appeal to the Director, Intelligence Bureau, New Delhi against the transfer order.

5. The OA is ^{dismissed} accordingly at the admission stage itself with no costs.



(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated 28th July, 1994

Open court dictation

Amulya 28/7/94
DEPUTY REGISTRAR(J)

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Copy to:

1. Joint Director,
Subsidiary Intelligence Bureau,
Ministry of Home Affairs, Govt. of India,
Taramandal Complex, 7th Floor, Seifabad,
Hyderabad-500 004.
2. One copy to Mr. P. Papa Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. N. V. Raghava Reddy, Addl. CGS, Hyd.
4. One copy to Library, CAT, Hyderabad.
5. One copy to Spare.

YLKR

18/7/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO

AND

THE HON'BLE MR.R.RANGARAJAN : M(LEN)

DATED: 28-7-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No.

(T.A.No.

in
811/94

(W.P.NO.)

Admitted and Interim directions
Issued.

Ordering Accordingly in
Allowed. ~~the afternoon stage~~

Disposed of with directions ~~itself~~

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

